

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP-662/2016**

**IN THE MATTER OF:**

Sharda Rawat

.... Applicant/petitioner

Vs.

Kee Projects Ltd.

.... Respondent

**Order under Section 433(e) & 439 of the Companies Act**

**Order delivered on 22.09.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Shri R. Varadharajan,**  
**Hon'ble Member(Judicial)**

For the Applicant/Petitioner :  
For the Respondent :

**ORDER**

None is present on behalf of the parties.

In the interest of justice, hearing is deferred to  
6<sup>th</sup> October, 2017.

— Sd —  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

— Sd —  
(R. VARADHARAJAN)  
MEMBER(JUDICIAL)